

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Original Application No.181/00667/2017

Thursday, this the 5th day of April, 2018

CORAM:

Hon'ble Dr.K.B.Suresh, Judicial Member
Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member

E.K.Khaleel
Son of Late Shaikoya
Residing at Edayakkal (H) Androth
Lakshadweep-682 556 **Applicant**

(By Advocate – Mr.R.Rohith)

V e r s u s

1. Director (Service)
Union Territory of Lakshadweep
Kavaratti-682 555
2. The Secretary
Administration (service) and Disciplinary Authority
Union Territory of Lakshadweep, Kavaratti-682 555
3. Assistant Engineer Lakshadweep
Public Works Department
(Civil) Sub Division Androth-682 556
4. Lakshadweep Administration, Represented by the Administrator
Union Territory of Lakshadweep,
Kavaratti-682 555 **Respondents**

(By Advocate – Mr.S.Manu)

This Original Application having been heard on 5.4.2018, the Tribunal on the same day delivered the following:

O R D E R (ORAL)

Per: **Dr.K.B.Suresh, Judicial Member**

Heard. The matter relates to Rule 19 dismissal following his conviction. Now the conviction has been set aside. Therefore, he shall be immediately reinstated in any case within one month. The Original Application is allowed. No costs.

(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER

(DR.K.B.SURESH)
JUDICIAL MEMBER

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List of Annexures

- Annexure A-1 - A true copy of the order No.F.No.13/8/99 – Coop. Dated 26.5.1999 issued by the 4th respondent.
- Annexure A-2 - A true copy of the revocation order No.12/2/2001-Service dated 18.8.2001 issued by the 4th respondents
- Annexure A-3 - A true copy of the Office Order No.F.No.12/26/2000 – Services dated 25.8.2001 issued by the 2nd respondent
- Annexure A-4 - A true copy of the judgment of the Sessions Court, Lakshadweep dated 5.2.2004 in Criminal Appeal No.2/2003.
- Annexure A-5 - A true copy of the order dated 12.2.2004 by the Kerala High Court in Criminal Revision Petition 471/04
- Annexure A-6 - A true copy of the Judgment dated 7.6.16 in Crl.R.P No.471/2004 by the Kerala High Court
- Annexure A-7 - A true copy of the order dated 2.1.2014 issued by the 2nd respondent
- Annexure A-8 - A true copy of the order dated 21.5.2014 issued by the 1st respondent, director of service
- Annexure A-9 - A true copy of the order dated 27.1.2017 by the Hon'ble Supreme Court against the order of Kerala High Court in Crl.RP.No.471/2004.
- Annexure A-10 - A true copy of the letter dated 13.2.2017 preferred by the applicant to the 2nd respondent
- Annexure A-11 - A true copy of the letter dated 4.7.2017 preferred by the applicant to the Administrator
- Annexure R1(a) - True copy of the anonymous complaint about the applicant
- Annexure R1(b) - True copy of letter F.No.5/47/2013-CVO/447 dated 27th May, 2013 issued by Director of Vigilance
- Annexure R1(c) - True copy of show cause notice issued to the applicant on 24.2.2014.

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